

Waiver of import duty on naphtha

2676. SHRIMATI MOHSINA KIDWAI:

SHRI VIJAY J. DARDA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Central Government are working on a plan to waive import duty on naphtha so that supplies can be procured at cheaper rates for the power plant to generate power at an affordable price;

(b) if so, the details thereof; and

(c) the action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA J. PATEL): (a) to (c) No, Sir. However, *vide* customs notification no. 71/2006, Government of India has waived the duty on Naphtha to be imported by M/s. Ratnagiri Gas and Power Private Limited (RGPPL) for use in generation of electricity in the power plants of RGPPL at Dhabol, District Ratnagiri, Maharashtra.

Supply of Gas to Pipavav Power Project

2677. SHRI SURYAKANTBHAI ACHARYA:

SHRI JAYANTILAL BAROT:

PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Central Government had given commitment to the State of Gujarat for supply of adequate quantity of gas for the Pipavav Power Project from Tapti gas fields;

(b) whether Government have now advised the State Government to approach Tapti Joint Venture for a gas tie-up at a mutually negotiated price;

(c) whether a delegation of Gujarat MPs called on the Prime Minister in March, 2006 in this regard; and

(d) if so, what is the final outcome of the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA J. PATEL): (a) and (b) On the request